NOTIFICATION

REGARDING EXTENSION OF THE PROVISIONS OF THE EMPLOYEES' STATE INSURANCE ACT, 1948 TO CERTAIN ESTABLISHMENTS IN THE NATIONAL CAPITAL TERRITORY OF DELHI

S.O. 616(E), dated 23rd March, 2011.—In exercise of the powers conferred by subsection (5) of section 1 of the Employees' State Insurance Act, 1948 (34 of 1948), the Central Government, in consultation with the Employees' State Insurance Corporation, hereby extends with effect from the 1st day of April, 2011, the provisions of the said Act to the classes of establishments specified in column (1) and situated within the areas specified in column (2) of the Schedule annexed hereto, namely:—

SCHEDULE

Description of establishments Areas in which the establishments are situated (1)(2)The following establishments wherein All areas in the National Capital Territory of Delhi ten or more persons are employed, or where provisions of the Employees' State Insurance were employed, on any day of the Act, 1948 have already been brought into force preceding twelve months, namely:under sub-section (3) of Section 1 of the Act. (i) shops; (ii) hotels; (iii) restaurants; (iv) road motor transport establishments; (v) cinemas including preview theatres: (vi) newspaper establishments as defined in clause (d) of section 2 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955); (vii) educational institutions (including public, private, aided or partially aided) run by an individual, trust, society or other organization; (viii) medical institutions (including corporate, joint sector, trust. charitable and private ownership nursing hospitals, homes, diagnostic centres, pathological labs).

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